

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH  
AT HYDERABAD

RA NO. 1/2000.W/OA576/99

DATE OF ORDER : 30.12.1999.

Between :-

Kistam Koteswaramma

...Applicant

And

1. The General Manager,  
Rail Nilayam, Sec'bad.

2. The Divisional Railway Manager,  
Vijayawada Division, Vijayawada.

...Respondents

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Counsel for the Applicant : Shri S.Ramakrishna Rao

Counsel for the Respondents : Shri K.Siva Reddy, Addl.CSIC

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CORAM:

THE HON'BLE SHRI R.RANGARAJAN : MEMBER (A)

(Order per Hon'ble Shri R.Rangarajan, Member (A) ).

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...2.

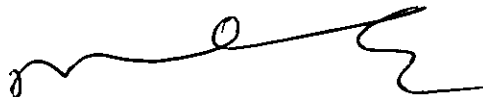
(Order per Hon'ble Shri R.Rangarajan, Member (A) ).

Heard Sri S.Rama Krishna Rao, learned counsel for the applicant and Sri K.Siva Reddy, learned Standing Counsel for the Respondents.

2. The applicant in the OA has filed this Review Application for reviewing the judgement dated 20.4.1999 in OA 576/99. The only contention of the applicant is that the respondents have not considered the Railway Board order No.E(NG)1/84/CL/26 dated 31.12.1986 and if that had been considered, the case of the applicant would have been considered for compassionate ground appointment. Counsel for the applicant further submits that the above referred railway board letter was not placed before the Bench when the OA was heard.

3. The learned counsel for the respondents submits that the contentions not made at the time of hearing the main OA cannot be taken note in the Review Application. The above contention of the Respondents may be true but the applicant being a poor lady, some sympathetic consideration has to be shown in the Review Petition. Hence I have called for the Railway Board letters dated 31.12.1986, 13.3.1987 and 6.12.1989. While disposing of the R.A. some letter shown by the applicant's counsel was seen and it was observed from those letters that those letters are of no assistance to the applicant to get the compassionate ground appointment. Even the letter dated 31.12.1986 is not different from the letters produced on the date of disposing of the O.A. Hence I see no reason to review the judgement. However, in para-6 i.e. penultimate paragraph of the judgement in Original Application the General Manager was directed to consider the applicant's case for engaging her as a casual labourer on compassionate grounds. The applicant submits that she has submitted a representation in this connection and it is still pending. Hence the General Manager may use his sympathetic discretion while considering the applicant's representation. If the representation <sup>had already been</sup> received, it should be disposed of within a period of two months from the date of receipt of a copy of this order.

4. With the above observations, the Review Application is disposed of with no order as to costs.

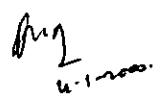


(R.RANGARAJAN)

MEMBER (A)

DATED: 30<sup>th</sup> December, 99.

DICTATED IN OPEN COURT.



AVL/